

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3061

ANSWERED ON:19.08.2011

TREATMENT FOR POOR

Aaron Rashid Shri J.M.;Bavalia Shri Kuvarjibhai Mohanbhai;Jindal Shri Naveen

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the private hospitals availing concessional land allotments are required to mandatorily reserve 10 per cent of their beds for the economically weaker section of society;
- (b) if so, the details of private hospitals allotted land at concessional rates;
- (c) whether there have been instances of the private hospitals failing to attend to the economically weaker section category patients;
- (d) if so, the details thereof alongwith the action taken thereon; and
- (e) the corrective measures taken by the Government in this regard?

**Answer**

THE MINISTER FOR HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a): Yes. In pursuance of Hon'ble Delhi High Court's order dated 22.3.2007 in the matter of Social Jurist Vs. Union of India and others in WP No. 2866/2002, private hospitals, who have availed concessional land from DDA and Land & Development Office, are required to provide free treatment to 25% of OPD and 10 % of IPD of total beds free of cost for poor patients having monthly income up to 4000/- or less.

(b): As per annexure.

(c) to (e): Yes Sir. The Directorate Health Services, Government of NCT of Delhi has issued notice to the hospitals which were not providing free treatment to adequate number of eligible category of economically weaker sections patients. As informed by the Land And Development Officer, show-cause notices have been issued to St. Stephen and Mool Chand Hospitals. Action under lease term is also initiated by the land allotment agencies for non-adherence of the directions of the Hon'ble High Court which, inter-alia, includes cancellation of allotments, re-entering of the hospitals and issuance of show-cause notices.